



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Apr/202425/2

DATED: 15/05/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Apr/202425/2 dated 15/05/2024 of Norms Committee - I for the year 2024-25 was held on 15/05/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri Alaxhendra, Scientist 'C'	MeitY
3	Shri S. K. Jain, Consultant	DPIIT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
5	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
6	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000728AM21
RA File Number	318304000098 AM21
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 29.04.2024, as under:

i. Net weight of export items at Sl. No 1 to 8 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	213	5	198
2	2150	6	103
3	300	7	69
4	326	8	32

- ii. Import Items at Sl No. 1 to 3 shall be of relevant grade and thickness as contained / utilized in the export items.
- iii. Quantity of import item at Sl No. 1 may be allowed as 2641 Kgs as 1.17 Kgs/Kg content in the respective export items after taking 1/3rd recovery from the scrap.
- iv. Quantity of import item at Sl. No. 2 may be allowed as 275 Kgs as 1.21 Kgs/Kg content in the respective export items after taking 1/3rd recovery from the scrap.
- v. Quantity of import item at Sl No. 3 may be allowed as 433 Kgs as 1.14 Kgs/Kg content in the respective export items after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	2 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000985AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008679AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 13.05.2024, as under: i. Import Items at Sl No. 1 to 7 shall be of relevant grade and thickness as contained / utilized in the export items at Sl No. 1 and their quantities may be allowed as 1.05 Kgs./Kg.. content in the export item at Sl. No. 1 ii. Import items at Sl No. 8 to 14 shall be of relevant grade and thickness as contained/ utilized in export item at Sl No. 2 and their quantities may be allowed as 1.05 Kgs/Kg.. content in the export item at Sl. No. 2. iii. Import items at Sl No. 15 to 19 shall be of relevant grade and thickness as contained/ utilized in export item at Sl No. 3 and their quantities may be allowed as 1.05 Kgs./Kg.. content in the export item at Sl. No. 3. RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008942AM24
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Submit a process flow chart that could indicate wastage at each stage of operation from stainless steel wire cloth to screens for printing. - What is the coating weight and micron size of Al and Ag coating on the screens? - Submit the calculation of the requirement for consumables during manufacturing export products and wastage thereof. - Reason for using UV Tapes of different widths. - Submit Appendix 4E. - Differentiate the meaning of screens for printing back – Al made from 250/30 SS wire mesh cloth. Similarly, screens for printing front contact Ag 400/19 mesh frame size 350mmx350mm and 450mmx450mm using stainless steel wire cloth 400/19. - What is the need for screen printing back and front for manufacturing Solar PV Cells? - What is the meaning of screen for printing back and screen for printing front contact?	

Case stands deferred.

Case No.	6 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006391AM24
RA File Number	NA
Licence No and Date	0910059594/21/03/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Difference between the three export products. ii. Copies of earlier approvals. iii. Reason for classifying Export products under ITC HS 87079000. iv. End use of import items with respect to export products. v. Calculation sheet for import quantity of raw materials and consumables. vi. Complete specification of Aluminum bare coils. Case stands deferred.	

Case No.	7 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00007922AM24
RA File Number	318304000082 AM15
Licence No and Date	3110064489/27/06/2014
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	8 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00006387AM24
RA File Number	092404000522 AM16
Licence No and Date	0910063144/18/01/2016

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Rationale for review of the case along with case history and earlier decision of the Norms Committee.
- ii. Complete description of import items and their end use in the export product.
- iii. Assembly drawing/diagram with labeled component fitment details justifying quantity of import items.
- iv. Technical characteristics/part numbers for the import item Aluminum bare coils Alloy indicating its end use in the export product.
- v. Copies of earlier approvals.
- vi. Copy of the export order to justify import of truck in this case.

Case stands deferred.

Case No.	9 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred

Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Technical write-up and end use. ii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. with dimensional drawings (Legible copy) at each stage of manufacturing process in support of wastage claimed. iii. Wastage claimed may be indicated as % of net weight of export product. iv. Copies of GST/Sale invoices in respect of waste disposal for each imported item. Case stands deferred.	

Case No.	10 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000455AM19
RA File Number	072404000133 AM17
Licence No and Date	0710110107/15/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of the Special Committee published in the minutes of meeting dated 15.12.2023 & as per comments of Consultant (SKB) dated 14.05.2024, as under: ITEMS OF EXPORT:	

I. Power Cabinet-Used for Boeing P8A Aircraft (439A4014-7)

QUANTITY: 22 NOS

II. Power Cabinet-Used for Boeing P8A Aircraft (439A4014-8)

QUANTITY: 22 NOS

ITEMS OF IMPORT

- i. Aluminium Plate/Sheet
- ii. Components

For import items No. (i) & (ii):

- Wastage @90% on the gross weight of various parts in the export product manufactured using Aluminium Plates and Sheets in line with the recommendations of the Special Committee dated 15.12.2023 wide Meeting No NC/1/MEET/Nov/202324/17.
- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00004641AM23
RA File Number	072404000254 AM17
Licence No and Date	0710110669/18/11/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a review case. The import items are in the nature of components and were earlier allowed on net to net basis but now the firm has requested for wastage as 1% and 5%. The Committee, therefore, decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	12 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000723AM19
RA File Number	072404000343 AM17
Licence No and Date	0710110999/19/01/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000725AM19
RA File Number	072404000347 AM17
Licence No and Date	0710111003/19/01/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for re-examination by the concerned TE.	
Case stands deferred.	

Case No.	14 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17

Licence No and Date	0710111001/19/01/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000727AM19
RA File Number	072404000346 AM17
Licence No and Date	0710111002/19/01/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. As per the application's summary, the weight of export items 1 & 2 is more than the imported tuned Bars. Justify the statement. ii. Process flow sheet and wastage at each stage of operation. iii. Appendix 4E is required.	
Case stands deferred.	

Case No.	16 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00001482AM23
RA File Number	052404000643 AM17
Licence No and Date	0510402041/23/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00007169AM24
RA File Number	039504001041 AM17
Licence No and Date	0310813078/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000567AM19
RA File Number	072404000207 AM18
Licence No and Date	0710112362/07/11/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix** the ad-hoc norms as per recommendation of the Special Committee published in the minutes of meeting dated 15.12.2023 & as per comments of Consultant (SKB) dated 14.05.2024, as under:

ITEMS OF EXPORT:

I. 439A4014-7, Power Cabinet Used for Boeing P8A Aircraft

QUANTITY: 17 NOS

ITEMS OF IMPORTS

I. SERIAL No 1 TO 8: ALUMINIUM PLATES/SHEETS

II. SERIAL No 9 TO 45: COMPONENTS

For import items No. (1) to (8):

- Wastage @90% on the gross weight of various parts in the export product manufactured using Aluminium Plates and Sheets in line with the recommendations of the Special Committee dated 15.12.2023 wide Meeting No NC/1/MEET/Nov/202324/17.

Comments on import items No. (9) TO (45)

- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

ITEMS OF EXPORT:

I. 439A4014-8, Power Cabinet, Used for Boeing P8A Aircraft.

QUANTITY: 17 NOS

ITEMS OF IMPORTS

I. SERIAL No 46 TO 53: ALUMINIUM PLATES/SHEETS

II. SERIAL No 54 TO 96: COMPONENTS

For import items No. (46) TO (53):

- Wastage @90% on the gross weight of various parts in the export product manufactured using Aluminium Plates and Sheets in line with the recommendations of the Special Committee dated 15.12.2023 wide Meeting No NC/1/MEET/Nov/202324/17.

For import items No. (54) TO (96):

- Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected

Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00006891AM24
RA File Number	042404000237 AM18
Licence No and Date	0410164128/22/03/2018
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	21 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00006888AM24
RA File Number	042404000022 AM19
Licence No and Date	0410164377/31/05/2018
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	22 / NC/1/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00007167AM23
RA File Number	042404000165 AM19
Licence No and Date	0410164884/16/11/2018
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	24 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000599AM19
RA File Number	072404000176 AM19

Licence No and Date	0710114150/19/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of the Special Committee published in the minutes of meeting dated 15.12.2023 & as per comments of Consultant (SKB) dated 14.05.2024, as under: ITEMS OF EXPORT: 439A4014-7, Power Cabinet, Used for Boeing P8A Aircraft. QUANTITY: 10 NOS ITEMS OF IMPORTS i. SERIAL No 1 TO 8: ALUMINIUM PLATES/SHEETS ii. SERIAL No 9 TO 45: COMPONENTS For import items No. (1) TO (8): - Wastage @90% on the gross weight of various parts in the export product manufactured using Aluminium Plates and Sheets in line with the recommendations of the Special Committee dated 15.12.2023 wide Meeting No NC/1/MEET/Nov/202324/17. For import items No. (9) TO (45): - Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause. ITEMS OF EXPORT: 439A4014-8, Power Cabinet, Used for Boeing P8A Aircraft. QUANTITY: 10 NOS ITEMS OF IMPORTS - SERIAL No 46 TO 53: ALUMINIUM PLATES/SHEETS - SERIAL No 54 TO 96: COMPONENTS For import items No. (46) to (53): 1.90 Kg/Kg on the net weight of various parts in the export product manufactured using Aluminium Plates and Sheets in line with the recommendations of the Special Committee dated 15.12.2023 wide Meeting No NC/1/MEET/Nov/202324/17. For import items No. (54) to (96): - Components shall be allowed on a net-to-net basis under GN-4 with an accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	25 / NC/1/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000668AM19
RA File Number	652404000005 AM19
Licence No and Date	6510000024/18/02/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for re-examination by the concerned TE.	
Case stands deferred.	

Case No.	27 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00005979AM24
RA File Number	052404000738 AM19
Licence No and Date	0510410085/28/03/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	28 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00007834AM24
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 22.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	29 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Technical write-up and end use.	

- ii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. with dimensional drawings (Legible copy) at each stage of manufacturing process in support of wastage claimed.
- iii. Wastage claimed may be indicated as % of net weight of export product.
- iv. Copies of GST/Sale invoices in respect of waste disposal for each imported item.

Case stands deferred.

Case No.	30 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000072AM20
RA File Number	052404000129 AM20
Licence No and Date	0510410810/04/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000208AM20
RA File Number	072404000156 AM20
Licence No and Date	0710115619/29/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00007825AM24
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 22.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	34 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

and Date	
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008011AM24
RA File Number	072404000016 AM21
Licence No and Date	0710116365/23/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	37 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NTB INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000473AM21
RA File Number	039504001237 AM20
Licence No and Date	0310836497/04/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	CML BIOTECH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00000369AM25
RA File Number	102404000020 AM21

Licence No and Date	1010060548/15/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that specific reply on the deficiency as called for earlier as well as justification has not been submitted with the review application. Therefore, the Committee decided to reject the case as per advice of TE. Case stands rejected.	

Case No.	40 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ONASSIS AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00000894AM23
RA File Number	052404000152 AM21
Licence No and Date	0510414546/03/07/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, reply has been submitted by the applicant through email. The Committee decided to send the reply to TE for examination and comments. Case stands deferred.	

Case No.	41 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00007328AM24
RA File Number	042404000066 AM21
Licence No and Date	0410166966/19/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 23.04.2024, as under:

- a. Import Item (Cables and Conduit) at Sr. No. 1, 2, 11 to 15, 23 to 32 and 42 to 44 may be allowed as raw materials with 2% wastage on net content basis or as applied for, whichever is lower.
- b. Import Items at Sr. No. 4 may be allowed as consumable up to 2% of FOB value of Export Items or as applied for, whichever is lower.
- c. Other items may be allowed as component under GN-4 on net-to-net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00003707AM23
RA File Number	022404000060 AM21
Licence No and Date	0210210061/28/08/2020

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	43 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

and Date	
HQ File Number	HQRNORM REVIW00003711AM23
RA File Number	022404000069 AM21
Licence No and Date	0210210076/03/09/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	44 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00003708AM23
RA File Number	022404000070 AM21
Licence No and Date	0210210079/04/09/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	45 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024													
HQ File Number	018005000598AM21													
RA File Number	092404000307 AM21													
Licence No and Date	0910069151/07/09/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.05.2024, as under:														
<table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Item of Export</th> <th>Quantity</th> <th>Item of Import</th> <th>Quantity recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>TURBINE PARTS / BLADE, THE NET CONTENT OF THE IMPORT ITEM SHALL BE 2747.16 KGS WHICH SHOULD BE REFLECTED IN SHIPPING BILLS AND INVOICES.</td> <td>5283 NOS</td> <td>STAINLESS STEEL BARS) (CB 403- DIA 60 & GTD 450- DIA 70)</td> <td>8073.90 KGS INCLUSIVE OF 193.90% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.</td> </tr> </tbody> </table>					Sl. No.	Item of Export	Quantity	Item of Import	Quantity recommended	1	TURBINE PARTS / BLADE, THE NET CONTENT OF THE IMPORT ITEM SHALL BE 2747.16 KGS WHICH SHOULD BE REFLECTED IN SHIPPING BILLS AND INVOICES.	5283 NOS	STAINLESS STEEL BARS) (CB 403- DIA 60 & GTD 450- DIA 70)	8073.90 KGS INCLUSIVE OF 193.90% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.
Sl. No.	Item of Export	Quantity	Item of Import	Quantity recommended										
1	TURBINE PARTS / BLADE, THE NET CONTENT OF THE IMPORT ITEM SHALL BE 2747.16 KGS WHICH SHOULD BE REFLECTED IN SHIPPING BILLS AND INVOICES.	5283 NOS	STAINLESS STEEL BARS) (CB 403- DIA 60 & GTD 450- DIA 70)	8073.90 KGS INCLUSIVE OF 193.90% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.										
Note: 1. Wastage on the net weight of imported stainless steel in the export product. 2. The grade of stainless steel should be matched with the grade of stainless steel of the export product. RA concerned may take suitable consequential action accordingly.														

Case No.	46 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000602AM21
RA File Number	092404000293 AM21
Licence No and Date	0910069155/07/09/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.05.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity recommended
1	TURBINE BLADES, THE NET CONTENT OF THE IMPORT ITEM SHALL BE 589.85 KGS WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	251 NOS	STAINLESS STEEL BARS) (GRADE: 10705 SIZE: 53MMX96MM, 61MMX110 MM)	3052.16 KGS INCLUSIVE OF 417.63% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

Note: 1. Wastage on the net weight of imported stainless steel in the export product.

2. The grade of stainless steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000603AM21
RA File Number	092404000294 AM21
Licence No and Date	0910069156/07/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000604AM21
RA File Number	092404000292 AM21
Licence No and Date	0910069157/07/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000606AM21
RA File Number	092404000289 AM21
Licence No and Date	0910069159/07/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000683AM21
RA File Number	092404000422 AM21
Licence No and Date	0910069389/27/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.05.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity recommended
1	TURBINE BLADES (NET CONTENT OF IMPORT ITEM SHALL BE 1482.4 KGS WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	872 NOS	STAINLESS STEEL BARS (GRADE 10705 SIZE: 48MMX200MM, 48MMX181MM, 42MMX167MM, 40MMX154MM, 75MMX130MM, 66MMX120MM, 66MMX112MM, 56MMX104MM)	8781.04 KGS INCLUSIVE OF 492.35% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

Note: 1. Wastage on the net weight of imported stainless steel in the export product.

2. The grade of stainless steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000699AM21
RA File Number	092404000449 AM21
Licence No and	0910069449/05/11/2020

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000700AM21
RA File Number	092404000450 AM21
Licence No and Date	0910069450/05/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000701AM21
RA File Number	092404000454 AM21
Licence No and Date	0910069452/05/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

HQ File Number	018005000707AM21
RA File Number	522404000070 AM21
Licence No and Date	5210043592/10/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00002126AM23
RA File Number	018005000714 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and heard the PH of the firm represented by S/Shri Keyur Raval, Technical & Design-In-Chagre and T. Viswanathan, Manager, Exim. The firm has explained the case in detail and submitted the justification for wastage. After due deliberation, the Committee decided to fix the ad-hoc norms as per comments of MHI vide OM dated 15.05.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/1/MEET/Apr/202425/2
Case Status	Case Withdrawn
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00004140AM23
RA File Number	082404000285 AM21
Licence No and	0810149041/11/11/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case of Sl. No. 55. The Committee decided to withdraw this case from the agenda. Case stands withdrawn.	

Case No.	57 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000712AM21
RA File Number	052404000421 AM21
Licence No and Date	0510415866/12/11/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	018005000726AM21
RA File Number	052404000442 AM21
Licence No and Date	0510415984/25/11/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00000318AM25
RA File Number	03AA04015637 AM21
Licence No and Date	0311000590/01/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00004164AM24
RA File Number	08AA04005674 AM21
Licence No and Date	0811000264/01/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a review case filed by the applicant in July, 2023 and submitted some additional documents. The case was rejected earlier on the basis of non-submission of deficient information. The Committee decided to refer the case to the concerned TE for examination & fresh comments. Case stands deferred.	

Case No.	61 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00001375AM24
RA File Number	03AA04024933 AM21
Licence No and Date	0311002030/15/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.05.2024, as under:

ITEM OF EXPORT: Manufacturing Vessels SPU FOR LVP- MIXING TANK SYSTEM, 10KL SOLUTION PREPARATION TANK-1, 10KL SOLUTION PREPARATION TANK-2, 4KL SOLUTION PREPARATION TANK-1, 4KL CIP TANK, 10KL CIP TANK, 4KL DILUTION (HOLDING) TANK-1, 4KL DILUTION (HOLDING) TANK-2, 10KL DILUTION (HOLDING) TANK, 25KL DILUTION (HOLDING) TANK, 60KL DILUTION (HOLDING) TANK, COMMON COMPONENTS - TRANSFER PANLE 1, TRANSFER PANEL 2 & TRIBLENDER, SPU FOR SVP-200 LITRS (BFS LINE), SPU FOR SVP - 200 LITRS (GPL LINE).

QUANTITY: 13 NOS

ITEM OF IMPORTS:

SI No (1) TO (2): STAINLESS STEEL SHEET EN1.4435: 1.05KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL SHEETS IN THE EXPORT PRODUCTS.

SI No (3) TO (66): STAINLESS STEEL TUBES AND COMPONENTS: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00113605AM21
RA File Number	31AA04007776 AM21
Licence No and Date	3111000249/25/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the concerned RA vide email dated 12.04.2024 intimated that the firm has regularized this authorization by paying 100% customs duty and interest on imported items and therefore, fixation of ad-hoc norms may be rejected. The Committee, therefore, decided to reject the case.

Case stands **rejected**.

Case No.	63 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008866AM24
RA File Number	05AA04005365 AM22
Licence No and Date	0511002228/19/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.05.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity recommended
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.	2.0. MTS	STAINLESS STEEL SEAMLESS PIPES, SA/A 312, SA/A 240 TP 304 TO 347, TP 304 L TO TP 347 L, DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L, TP304H TO 347H, A790 GR. S32750	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.

Note: The grades and size of the imported pipe should be matched with the grade and size of the pipe in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

and Date	
HQ File Number	HQRNORM REVIW00007208AM24
RA File Number	03AA04013342 AM22
Licence No and Date	0311003877/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that case has already been closed in the NC meeting dated 03.04.2024. The Committee, therefore, decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	65 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00006044AM24
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00000419AM25
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	GLOBAL GASKET FACTORY
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00006399AM24
RA File Number	09AA04009049 AM22
Licence No and Date	0911001365/13/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. A copy of Advance Authorization. ii. A copy of norms fixed earlier for the A.A., if any. iii. Reason/justification for review of norms. iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. v. Weight of each Export Product. vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	68 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

HQ File Number	HQRNORM APPLY 00171298AM22
RA File Number	08AA04021029 AM22
Licence No and Date	0811002411/26/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	70 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred

Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008867AM24
RA File Number	05AA04071693 AM22
Licence No and Date	0511005449/14/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.05.2024, as under:

Sl. No.	Item of Export	Quantity	Item of Import	Quantity recommended
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.	5.00 MTS	VALVES	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B & C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KG/KG ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPE IN THE EXPORT PRODUCT.
			PIPE FITTING CARBON STEEL, SA/A 234 WPB / WPC, SA/ A 420 WP L 6, SA/A 350 LF2 CL1, A333 - 6, SA/A 106,	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

			SA/A 105 GR. B/C, IS:2062 GR.B REDUCERS /ELBOW / END CAPS/ TEE /COUPLING / NIPOLET/SWEEPOLET /SOCKOLET/ WELDOLET /Y PIECE / MEGALET & ALL TYPES OF VARIANTS	
			FLANGES CARBON STEEL, SA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2 (LTCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

Note: The grades and size of the imported pipe should be matched with the grade and size of the pipe in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

HQ File Number	HQRNORM REVIW00007209AM24
RA File Number	03AA040122817 AM22
Licence No and Date	0311008812/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that case has already been closed in the NC meeting dated 03.04.2024. The Committee, therefore, decided to withdraw this case from the agenda showing it as “rejected”. Case stands rejected.	

Case No.	74 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Apr/202425/2			
Case Status	Case Approved			
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024			
HQ File Number	HQRNORM REVIW00008868AM24			
RA File Number	05AX04000998 AM22			
Licence No and Date	0511009449/18/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 14.05.2024, as under:				
Sl. No.	Export item	Quantity	Import item and Quantity	Quantity recommended
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.	344.00 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B &C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			CARBON STEEL WELDED PIPE, Electro Fusion ARC	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL

			Welded Pipes SA / A 672 B / C 60 CL 12 / CL 22 ,SA / A 134 GR. A 283 D. S.A.W, APL 5L GRADE B,SA / A 672 B 70 CL 12 / CL 22 / SA/A 358	WELDED PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL PIPES, SA/ A 335 GRADE P2 TO P92	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL WELDED PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES, SA/A 312 TP 304 TO 347, ,TPTP 304 L to TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS-STEELSEAMLESS PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL, SA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2 (LTCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			FLANGES ALLOY STEEL, SA/A 182 GR F 1 TO F 92	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			FLANGES STAINLESS STEEL, SA/A 182 GR F 304 TO F 347, ,SA/A 182 F 304 L TO 347 L ,DUAL GRADE - F 304 / 304 L TO F 347 / 347 L	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING CARBON STEEL, SA/A 234 WPB / WPC,SA/ A 420 WP L 6, SA/A 106 GR. B/ REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / /SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

			PIPE FITTING ALLOY STEEL, SA/A 182 / SA 234 GRADE P1 TO P92, REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING STAINLESS STEEL,SA/A 403 WP 304 TO WP 347, , SA/A 403 WP 304 L TO WP 347 L, DUAL GRADE - WP 304 / 304 L , TO WP 347 / 347 L , Fittings, SA/A 358 GR. TP316/316L, CL 1 REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / Gasket, KLINGERSIL C-4440/SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			VALVES	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PLATES BELOW 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.
			PLATES ABOVE 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.
			H SECTION / WT SECTION	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.

Note: The grades and sizes of the imported pipes, plates and round bars should be matched with the grades and sizes of pipes, plates and round bars in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00006350AM24
RA File Number	05AX04001343 AM22
Licence No and Date	0511011275/22/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected

Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008874AM24
RA File Number	NA
Licence No and Date	0511011275/22/03/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that this is a duplicate case of Sl. No. 79. Therefore, the Committee decided to withdraw this case showing it as “rejected”. Case stands rejected.	

Case No.	81 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Labeled blow-up diagram of the export product. - Write-up on imported raw materials, parts to be made from each of them. - Input-output weight for each part with stage-wise wastage calculation supported by dimensional drawings. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case stands deferred.

Case No.	82 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000441AM23
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Write-up on export product with their end uses and catalogue/picture (if any). ii. Quantitative justification of import items. Case stands deferred.	

Case No.	84 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008980AM24
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	87 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006534AM24
RA File Number	NA
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23

Licence No and Date	0711004123/30/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

and Date	
HQ File Number	HQRNORM REVIW00005459AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00000690AM24
RA File Number	56AX04000067 AM23
Licence No and Date	5611001016/30/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	94 / NC/1/MEET/Apr/202425/2
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Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00000691AM24
RA File Number	56AX04000068 AM23
Licence No and Date	5611001017/30/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001983AM23

RA File Number	56AX04000095 AM23
Licence No and Date	5611001052/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	97 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00005471AM23
RA File Number	56AX04000088 AM23
Licence No and Date	5611001051/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - The import items are in the nature of components and therefore, their quantities may be indicated in numbers. - Net weight and corresponding input weight of parts (clearly indicating imported or indigenous) for each export product for the purpose of material balancing and wastage calculation. - Detailed justification for claiming * % wastage on imported inputs as they appear to be in the nature of components. - End use of import item Brazing wire as it appears to be consumable in nature. - For the items involving manufacturing operations, details of processes with input weight and net weight of part being produced may be provided. - Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). Case stands deferred.	

Case No.	99 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007304AM24
RA File Number	NA
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	LAI YEW SENG (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00000319AM25
RA File Number	05AX04001843 AM23
Licence No and Date	0511015067/29/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008865AM24
RA File Number	05AX04001941 AM23
Licence No and Date	0511015241/11/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003825AM23
RA File Number	07AX04000018 AM23
Licence No and Date	0711005488/19/10/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the	

committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	103 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00005425AM24
RA File Number	56AX04000211 AM23
Licence No and Date	5611001243/20/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	104 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00003971AM23
RA File Number	03AX04003674 AM23
Licence No and Date	0311018938/31/10/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Meity dated 08.05.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004033AM23
RA File Number	56AX04000217 AM23
Licence No and Date	5611001255/02/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Meity dated 08.05.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004280AM23
RA File Number	56AX04000226 AM23

Licence No and Date	5611001271/11/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008864AM24
RA File Number	05AX04002537 AM23
Licence No and Date	0511016156/02/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008863AM24
RA File Number	05AX04002592 AM23
Licence No and Date	0511016184/05/12/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004835AM23
RA File Number	31AX04000265 AM23
Licence No and Date	3111001862/06/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 12.05.2024, as under: i. Quantity of import is allowed as import 1-3.3Kg./Kg. ii. Quantity of import is allowed as import 2-3.6Kg./Kg. iii. Quantity of import is allowed as import 3-3.8Kg./Kg. iv. Quantity of import is allowed as import 4-3.4Kg./Kg. v. Quantity of import is allowed as import 5-3.7Kg./Kg. vi. Quantity of import is allowed as import 6-4Kg./Kg. vii. Quantity of import is allowed as import 7-3.6Kg./Kg. viii. Quantity of import is allowed as import 8-4Kg./Kg. ix. Quantity of import is allowed as import 9-4.2Kg./Kg. x. Quantity of import is allowed as import 10-5.4Kg./Kg. xi. Quantity of import is allowed as import 11-5.9Kg./Kg. xii. Quantity of import is allowed as import 12-6Kg./Kg. xiii. Quantity of import is allowed as import 13-7Kg./Kg. Note: Grade of import item will be same as used in Export Product. Exports Product will be made out of imported bar as the firm has confirmed that tube in these grades are not manufactured. RA concerned may take suitable consequential action accordingly.	

Case No.	110 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004852AM23
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM REVIW00008860AM24
RA File Number	05AX04002590 AM23
Licence No and Date	0511016268/09/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006066AM23
RA File Number	31AX04000335 AM23
Licence No and Date	3111002005/03/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 14.05.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	115 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

HQ File Number	HQRNORM APPLY 00006761AM23
RA File Number	03AX04005871 AM23
Licence No and Date	0311021903/05/03/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 was issued to the applicant for providing certain information/documents. Now the reply of the firm has been received and the Committee decided to send the reply to the concerned TE for examination and comments. Case stands deferred.	

Case No.	116 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SKF ELIXER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006797AM23
RA File Number	07AX04001779 AM23
Licence No and Date	0711006668/07/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Quantity of each export product in numbers and their corresponding weight. ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

vii. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred.

Case No.	117 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006835AM23
RA File Number	07AX04001801 AM23
Licence No and Date	0711006700/09/03/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	118 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007025AM23
RA File Number	31AX04000370 AM23
Licence No and Date	3111002091/16/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007027AM23
RA File Number	31AX04000369 AM23
Licence No and Date	3111002092/16/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 14.05.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	120 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007160AM23
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007186AM23
RA File Number	05AX04003529 AM23
Licence No and Date	0511017984/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000208AM24
RA File Number	03AX04000049 AM24
Licence No and Date	0311022819/17/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	126 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

HQ File Number	HQRNORM APPLY 00000345AM24
RA File Number	03AX04006363 AM23
Licence No and Date	0311023016/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000375AM24
RA File Number	03AX04000291 AM24
Licence No and Date	0311023056/24/04/2023
Norms Committee Decision:	
0311023056	

Case No.	128 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred

Party Name	KASTHURI MACHINE BUILDERS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000431AM24
RA File Number	32AX04000015 AM24
Licence No and Date	3211004770/26/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Technical write-up and specification of the export product. ii. Technical write-up with characteristics and end use of each import items in the export product. iii. Labeled assembly diagram showing placement of components in the export product. iv. The items shown as input in application are appearing as export product in CE certificate (appendix 4E) and hence a revised CE certificate may be provided. Case stands deferred.	

Case No.	130 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000455AM24
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Quantity of each export products in numbers and their corresponding weight with drawing /photograph. ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

- iv. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vi. Justification for quantity of import item, dimensional drawing and weight at each stage of manufacturing process for each export product.

Case stands deferred.

Case No.	131 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000472AM24
RA File Number	31AX04000022 AM24
Licence No and Date	3111002250/28/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 14.05.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	132 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

HQ File Number	HQRNORM APPLY 00000510AM24
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001254AM24
RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred

Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001298AM24
RA File Number	33AX04000023 AM24
Licence No and Date	3311001251/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SETH STEELAGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001364AM24
RA File Number	03AX04001011 AM24
Licence No and Date	0311024309/07/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Quantity of each export products in numbers and their corresponding weight with drawing /photograph. - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Justification for quantity of import item, dimensional drawing and weight at each stage of manufacturing process for each export product. Case stands deferred.	

Case No.	137 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	HONDA TRADING CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00001608AM24
RA File Number	05AX04000475 AM24
Licence No and Date	0511019348/14/06/2023
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each Export Product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	138 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004413AM24
RA File Number	09AX04000339 AM24
Licence No and Date	0911005384/13/07/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminders on 06.04.2024 & 21.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **the final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	139 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004486AM24
RA File Number	09AX04000350 AM24
Licence No and Date	0911005433/18/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminders on 06.04.2024 & 21.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
Case stands deferred.	

Case No.	140 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00004937AM24
RA File Number	09AX04000422 AM24
Licence No and Date	0911005597/08/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.10.2023 followed by reminders on 31.01.2024 & 04.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **the final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	141 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005272AM24
RA File Number	09AX04000449 AM24
Licence No and Date	0911005691/28/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminders on 06.04.2024 & 21.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
Case stands deferred.	

Case No.	142 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00005554AM24
RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Component fitment diagram of the export product clearly labeling the parts.
- ii. Complete description of main parts mentioned in the import list along with their end use.
- iii. Quantitative justification for the raw materials.
- iv. Legible copy of Appendix-4E and relevant documents.

Case stands deferred.

Case No.	143 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006093AM24
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 22.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	144 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00006094AM24
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 22.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	145 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006107AM24
RA File Number	09AX04000561 AM24
Licence No and Date	0911005912/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminders on 06.04.2024 & 21.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	146 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00006108AM24
RA File Number	09AX04000562 AM24
Licence No and Date	0911005913/09/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminders on 06.04.2024 & 21.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	147 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	VITECH HEAVY EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006171AM24
RA File Number	03AX04003109 AM24
Licence No and Date	0311027809/11/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminders on 06.04.2024 & 21.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	148 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

HQ File Number	HQRNORM APPLY 00006234AM24
RA File Number	09AX04000612 AM24
Licence No and Date	0911005977/13/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 22.03.2024 followed by reminders on 06.04.2024 & 21.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	149 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006442AM24
RA File Number	09AX04000670 AM24
Licence No and Date	0911006079/25/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 & 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	150 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00006524AM24

RA File Number	05AX04001966 AM24
Licence No and Date	0511021803/31/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2024 followed by reminders on 19.03.2024 & 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	151 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007062AM24
RA File Number	04AX04000750 AM24
Licence No and Date	0411006469/28/11/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 22.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	152 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007178AM24

RA File Number	05AX04002510 AM24
Licence No and Date	0511022453/04/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	153 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007232AM24
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision: The Committee noted that MHI vide OM dated 09.05.2024 has intimated that this case pertains to DPIIT. Hence, the Committee decided to refer the case to DPIIT for examination and comments. Case stands deferred.	

Case No.	154 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00007247AM24
RA File Number	04AX04000780 AM24
Licence No and	0411006509/07/12/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 22.04.2024, as under: a. For Raw materials (Sr. No. 77-98, 104-108, 110-114): 2% wastage may be allowed after taking 1/3rd wastage recovery as against 3% applied. b. Other items (Sr. No. 1-76, 99-103, 109, 115-119) may be allowed as components under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	155 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008012AM24
RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Apr/202425/2
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008058AM24
RA File Number	05AX04003266 AM24
Licence No and Date	0511023360/19/01/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	157 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008091AM24
RA File Number	31AX04000294 AM24
Licence No and Date	3111003013/22/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Component fitment diagram of the export product clearly labeling the parts.
- ii. Complete description of main parts mentioned in the import list along with their end use.
- iii. Parts of the export products to be manufactured from each imported raw material.
- iv. Detail technical note on manufacturing process including the relevant flow sheet.
 - i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 - ii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 - iii. Justification for quantity of raw material, wastage at each stage of manufacturing process supported by dimensional drawing for each export product.

Case stands deferred.

Case No.	158 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008146AM24
RA File Number	31AX04000300 AM24
Licence No and Date	3111003029/24/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024
Norms Committee Decision:	
The Committee decided to issue a reminder to SCOMET Division for obtaining comments.	
Case stands deferred.	

Case No.	160 / NC/1/MEET/Apr/202425/2
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Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008218AM24
RA File Number	02AX04000634 AM24
Licence No and Date	0211005857/30/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Details of import items-Steel Plates, Shape, Size (dimension) and surface condition with density of material. - Dimensional drawing at each stage of manufacturing process justifying the waste (if any). - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP(Vol. I) separately for each product. - Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Sheet layout diagram of the material indicating the wastage during blanking. - GST invoice of scrap disposal. Case stands deferred.	

Case No.	161 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008226AM24

RA File Number	05AX04003074 AM24
Licence No and Date	0511023514/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008574AM24
RA File Number	09AX04001006 AM24
Licence No and Date	0911006756/14/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Dimensional drawing at each stage of manufacturing process justifying the waste (if any). - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	164 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00008981AM24
RA File Number	09AX04001098 AM24
Licence No and Date	0911006891/08/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00009028AM24
RA File Number	06AX04000403 AM24
Licence No and Date	0611002554/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00009046AM24
RA File Number	05AX04003401 AM24
Licence No and Date	0511024463/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00009070AM24
RA File Number	07AX04001839 AM24
Licence No and Date	0711010756/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00009108AM24
RA File Number	31AX04000335 AM24
Licence No and Date	3111003233/14/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

i. Application on ANF 4A is required.

Case stands deferred.

Case No.	169 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00009116AM24
RA File Number	31AX04000338 AM24
Licence No and Date	3111003239/14/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Application on ANF 4A is required. Case stands deferred.	

Case No.	170 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00009196AM24
RA File Number	05AX04003870 AM24
Licence No and Date	0511024569/18/03/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	171 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000351AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	RABWIN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000352AM25
RA File Number	32AX04000031 AM25
Licence No and Date	3211006635/22/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimensions of each export product, A Catalogue, if any, may also be furnished. 2. Detail technical notes on the manufacturing process including the relevant flow sheet. 3. Sheet layout diagram of the material indicating the wastage during blanking. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of the export item to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc.	

5. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
6. Use of export products.

Case stands deferred.

Case No.	173 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000375AM25
RA File Number	04AX04000021 AM25
Licence No and Date	0411007289/23/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DOOWON ELECTRONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000402AM25
RA File Number	04AX04000028 AM25
Licence No and Date	0411007301/24/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 15.05.2024, as under:	
ITEM OF EXPORT:	
1. ACTUATOR ASSEMBLY SHORT Part No.H40073-0880	
QTY: 240000 Nos	

RECOMMENDATION ON IMPORTED INPUTS:**(I) ITEM No 1,3,4,8,10 & 12:** NET TO NET UNDER GN-4 NOTE WITH ACCOUNTABILITY CLAUSE.**(II) ITEM No 6 &14:**3% OF THE FOB VALUE**ITEM OF EXPORT:**

2. ACTUATOR ASSEMBLY LONG Part No.H40073-0880

QTY: 60000 Nos

RECOMMENDATION ON IMPORTED INPUTS:**(I) ITEM No 2,5,9,11,13,16 & 17:** NET TO NET UNDER GN-4 NOTE WITH ACCOUNTABILITY CLAUSE.**(II) ITEM No 7 &15:**3% OF THE FOB VALUE

RA concerned may take suitable consequential action accordingly.

Case No.	175 / NC/1/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DOOWON ELECTRONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000403AM25
RA File Number	04AX04000029 AM25
Licence No and Date	0411007302/24/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 14.05.2024, as under:

ITEM OF EXPORT:**1. MOTOR ACTUATOR ASSEMBLY** Part No.H40073-0880

QTY: 350000 Nos

RECOMMENDATION ON IMPORTED INPUTS:**(I) ITEM No 1,2,3,4,5,6,7,8 &9:** NET TO NET UNDER GN-4 NOTE WITH ACCOUNTABILITY CLAUSE.**(II) ITEM No 11&12 (CONSUMABLES):** 3% OF THE FOB VALUE.

RA concerned may take suitable consequential action accordingly.

Case No.	176 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000428AM25
RA File Number	06AX04000033 AM25
Licence No and Date	0611002633/25/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ANDRITZ TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000440AM25
RA File Number	03AX04000017 AM25
Licence No and Date	0311033382/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000443AM25
RA File Number	09AX04000033 AM25

Licence No and Date	0911007151/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000449AM25
RA File Number	03AX04000286 AM25
Licence No and Date	0311033395/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000460AM25
RA File Number	03AX04000247 AM25
Licence No and Date	0311033413/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00000464AM25
RA File Number	03AX04000363 AM25
Licence No and Date	0311033427/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000468AM25
RA File Number	31AX04000347 AM24
Licence No and Date	3111003390/29/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. iii. Details/justification for the wastages claimed on import items. Case stands deferred.	

Case No.	183 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ABLE ENGINEERING COMPANY
Meeting Number	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00000489AM25
RA File Number	32AX04000055 AM25
Licence No and Date	3211006701/30/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202425/ 2 and 15/05/2024
HQ File Number	HQRNORM APPLY 00000503AM25
RA File Number	05AX04000204 AM25
Licence No and Date	0511025246/01/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Justification of 4% wastage with the help of drawing of export product. Case stands deferred.	